

ITEM NO.4

COURT NO.6

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4448/2024

[Arising out of impugned final judgment and order dated 11-03-2024 in CRP No. 11606/2023 passed by the High Court for The State of Telangana at Hyderabad]

DR. SUNEETHA NARREDDY

Petitioner(s)

VERSUS

D.SIVA SHANKAR REDDY & ANR.  
 [TO BE TAKEN UP AT 2.00 PM]

Respondent(s)

IA No. 74846/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 74847/2024 - EXEMPTION FROM FILING O.T.

IA No. 106967/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 260340/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 154637/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Crl) No. 16296/2024 (II)

IA No. 255480/2024 - EXEMPTION FROM FILING O.T.

IA No. 106854/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 16817/2024 (II)

SLP(Crl) No. 17367/2024 (II)

IA No. 272552/2024 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 5828/2025 (II)

IA No. 84912/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(Crl) No. 5829/2025 (II)

IA No. 87292/2025 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 7007/2025 (II)

IA No. 103040/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(Crl) No. 6294/2023 (II)

IA No. 100353/2023 - EXEMPTION FROM FILING O.T.

MA 1285/2023 in Crl.A. No. 1251/2023 (II)

FOR CLARIFICATION/DIRECTION ON IA 100224/2023  
FOR APPLICATION FOR PERMISSION ON IA 263604/2024

SLP(Crl) No. 6912/2023 (II)

IA No. 108971/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 108974/2023 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 7449/2023 (II)

IA No. 114751/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 13053/2024 - EXEMPTION FROM FILING O.T.

IA No. 246412/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 13052/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 124444/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 116591/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 11216/2025 (II)

IA No. 166952/2025 - CONDONATION OF DELAY IN FILING

IA No. 166954/2025 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 11217/2025 (II)

FOR ADMISSION and I.R.

IA No. 174144/2025 - CONDONATION OF DELAY IN FILING

IA No. 174143/2025 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 12297/2025 (II)

FOR ADMISSION and I.R.

IA No. 177467/2025 - CONDONATION OF DELAY IN FILING

IA No. 177468/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 16-09-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Aftab Ali Khan, AOR

Mr. Sidharth Luthra, Sr. Adv.

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 Ms. Rukhmini Bobde, Adv.  
 Mr. Zoheb Hussain, Adv.  
 Mr. Gaurang Bhushan, Adv.  
 Mr. Annam Venkatesh, Adv.  
 Mr. Sanjay Kumar Dubey, Adv.  
 Mr. Hitarth Raja, Adv.  
 Mr. Zoheb Hossain, Adv.  
 Mr. B K Satija, Adv.  
 Mr. Navin Kumar, Adv.  
 Ms. Adya Jha, Adv.  
 Mr. Rajeshwari Shankar, Adv.  
 Mr. Rishikeash Haridas, Adv.  
 Mr. Chitvan Singhal, Adv.  
 Mr. Raman Yadav, Adv.  
 Mr. Abhishek Kumar Pandey, Adv.  
 Mr. Kartikey Aggarwal, Adv.  
 Ms. Ameyavikrama Thanvi, Adv.

**For Respondent(s)**

Mr. S Sriram, Sr. Adv.  
 Mr. Ranjith Kumar, Sr. Adv.  
 Mr. S Nagamuthu, Sr. Adv.  
 Mr. Ananga Bhattacharyya, Adv.  
 Ms. Devahuti Tamuli, Adv.  
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 Mr. Samrat Goswami, Adv.  
 Mr. P V Yogeswaran, Adv.  
 Mr. Annam Venkatesh, Adv.  
 Mr. Madhav Sinhal, Adv.  
 Mr. Hitarth Raja, Adv.  
 Mr. Navin Kumar, Adv.  
 Mr. Santosh Kumar, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.  
 Mr. Shubhranshu Padhi, AOR  
 Mr. D. Girish Kumar, Adv.  
 Mr. Jay Nirupam, Adv.

Mr. Pranav Giri, Adv.  
Mr. Ekansh Sisodia, Adv.  
Ms. Rashmi Singh, Adv.  
Mr. Ritik Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard the learned Senior counsel appearing for the petitioner and the respondents.

At this juncture, we are not inclined to pass any order on the Special Leave Petitions seeking cancellation of bail or the petitioners challenging the bail granted.

Suffice it is to permit the petitioner-Suneetha Nareddy, daughter of the deceased to file an appropriate application before the Trial Court seeking further investigation. As and when such an application is filed, it shall be decided on its own merits, without being rejected on the ground of maintainability. The said application shall be filed within a period of two weeks from the date of receipt of a copy of this order. As and when such an application is filed, the Trial Court is expected to decide the same within a period of eight weeks thereafter.

We reiterate that the Trial Court shall decide the same after hearing all the necessary parties without being influenced by the pendency of the Special Leave Petitions.

List the matter after three months.

We make it clear that we have not expressed anything on the merits of the case.

We also take note of the fact that the CBI, on its own, does not wish to conduct further investigation as its statement is only to the effect that it will do so, if directed by the Court.

MA 1285/2023 in CrI.A. No. 1251/2023

The Miscellaneous Application stands disposed of.

Pending application(s), if any, shall also stand disposed of.

(ASHA SUNDRIYAL)  
DEPUTY REGISTRAR

(POONAM VAID)  
ASSISTANT REGISTRAR